

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(C/ACT)/37/KOB/2022
SECTION	213,214 C/ACT
NAME OF PARTIES	CHERIYAN K SCARIA V/S DAVANI SILKS PVT LTD & 5 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	L EXPERTIANS ASSOCIATES.
RESPONDENTS ADVOCATE/ PROFESSIONAL	ANIL D NAIR, TELMA RAJU, VINEETA KRISHNAN, BIJU P K, ANJANA A.

05 JUNE 2024

O R D E R

IA(C/ACT)/77/KOB/2023 in CP(C/ACT)/37/KOB/2022

List this matter for further consideration on **09.07.2024**

CP(C/ACT)/37/KOB/2022

This is a CP bearing No. 37/KOB/2022 filed by the Petitioner seeking reliefs under Section 241 of the Companies Act, 2013 seeking investigation under Section 213 of the Companies Act, 2013.

Learned Counsel, Mr. Johnson Gomez appears physically on behalf of the Applicant and invited our attention to the order dated 30.05.2024 in CP(IBC)/05/KOB/2024, whereby the Corporate Debtor, Viz., M/s. Davani Silks was admitted under CIRP and Mr. Narender Reddy Banala appointed as the Resolution Professional. Learned counsel Mr. Arun Johny appears physically on behalf of the Corporate Debtor. Learned representing counsel Ms Binisha Baby appears on behalf of R6 through virtual mode. Learned RP, Mr. Narender Reddy Banala is present through virtual mode and sought time to file his reply affidavit. Time granted, let the reply be filed at least 2 days before the next date of hearing after serving copy on the other side.

List this matter for further consideration on **09.07.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**